

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.439/91

New Delhi this the 21st Day of April, 1995.

Hon'ble Mr. J.P. Sharma, Member(J)
Hon'ble Mr. B.K. Singh, Member(A)

Dr. Pawan Kumar,
S/o Sh. Om Parkash,
R/o 377, Railway Road,
Ghaziabad(UP).

Applicant

(None for the applicant)

versus

1. Union of India,
through General Manager,
Northern Railway,
Baroda House, New Delhi.
2. C.M.O., Northern Railway,
Baroda House,
New Delhi.
3. General Manager(P),
Northern Railway,
Baroda House,
New Delhi.
4. Dr.(Mrs.)Urmila Rani Aggarwal,
D.M.O. Incharge, Railway Health Unit,
Ghaziabad(UP). Respondents

(through Sh. H.K. Gangwani, advocate)

ORDER(ORAL)

delivered by Hon'ble Sh. J.P. Sharma, Member(J)

The applicant is D.M.O. in Railways' in Delhi. He was transferred by the impugned order dated 29.1.1991 from Ghaziabad to Kapurthala which he has challenged in this original application filed on 15.2.1991 praying for the grant of the relief that the impugned order of transfer be quashed.

Shri H.K. Gangwani appears for the respondents who also filed the reply on behalf of the respondents contesting the various averments made by the applicant in the original application. It was stated that the transfer of the applicant was on administrative

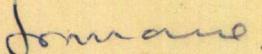
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~~Valid~~
~~vigilance~~ reasons. It was because he was caught red handed on 19.1.1991 while he was accepting illegal gratification of Rs.50/- and, therefore, he has been shifted from Ghaziabad on administrative grounds.

It appears that when original application was filed on 15.2.1991, the Tribunal after considering certain aspects of the matter on 06.03.91 directed that the impugned order may not be implemented. However, by the order dt. 13.6.91 it transpires that the applicant was already relieved from Ghaziabad on 02.02.1991 while the interim order was passed on 06.03.1991. The learned counsel for the respondents also gives a statement that the applicant has since joined at Kapurthala. It is because the applicant is not interested in pursuing this matter. The application is, therefore, dismissed as having become infuctuous, leaving the parties to bear their own costs.


(B.K. Singh)

Member(A)


(J.P. Sharma)

Member(J)

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